

S.No.37

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-05-2023 AT 10:30 AM**

**CP (IB) No. 85/95/HDB/2023**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

National Bank for Agriculture and  
Rural Development(NABARD)

**...Petitioner**

**VS**

Smt. M Rama Devi

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel for the Financial Creditor alone present. No representation for Personal Guarantor. Personal Guarantor also called absent. The Corporate Debtor set ex-parte. For hearing the Financial Creditor, matter adjourned to 05.06.2023.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**